



The University of Health Sciences, Karnal Act, 2016

Act 27 of 2016

Keyword(s):

Dental College, Health Sciences, Indian Systems of Medicine

Amendment appended: 7 of 2018

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LEGISLATIVE SUPPLEMENT

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PART-I**HARYANA GOVERNMENT****LAW AND LEGISLATIVE DEPARTMENT****Notification**

The 21st September, 2016

No. Leg. 31/2016.— The following Act of the Legislature of the State of Haryana received the assent of the Governor of Haryana on the 15th September, 2016 and is hereby published for general information:—

HARYANA ACT NO. 27 OF 2016.**UNIVERSITY OF HEALTH SCIENCES, KARNAL ACT, 2016**

AN

ACT

to establish and incorporate a University of Health Sciences at Karnal for the purposes of teaching and affiliating, ensuring proper and systematic instruction, training and research in modern systems of medicine and Indian systems of medicine, administration of Kalpana Chawla Government Medical College, Karnal and for matters connected therewith or incidental thereto.

Be it enacted by the Legislature of the State of Haryana in the Sixty-seventh Year of the Republic of India as follows:-

1. (1) This Act may be called University of Health Sciences, Karnal Act, 2016.
- (2) It shall come into force on the date of its publication in the Official Gazette.
2. In this Act and in all Statutes, Ordinances and Regulations made thereunder, unless the context otherwise requires,-

Short title and commencement.

Definitions.

- (a) “academic course” means a course of study in any discipline of Health Sciences according to the syllabus and curriculum prescribed by University;
- (b) “affiliated college” means a college or an institution admitted to the privileges of University under this Act;
- (c) “Dental College” means the Dental College in the University campus;
- (d) “Department” means a unit set up for the purpose of imparting instructions for courses of study in Health Sciences or any discipline allied thereto;
- (e) “Director” means the head of Kalpana Chawla Government Medical College, Karnal;
- (f) “employee” means any person appointed by University including teachers and other staff;
- (g) “Government” means the Government of the State of Haryana;
- (h) “Head of Department” means the senior most Faculty member/teacher in respective specialty/super-specialty/subject/discipline in University, an institution or an affiliated college;
- (i) “Health Sciences” means the modern systems and Indian Systems of medicine and all their branches concerning preventive, promotive, curative and rehabilitative services;
- (j) “hostel” means a unit of residence for the students;
- (k) “Indian systems of medicine” shall include Ayurveda, Unani, Siddha, Homeopathy, Naturopathy, Yoga and such other disciplines, as may be prescribed;
- (l) “institution” means any hospital, center or other institution providing training for degree, diploma or other academic distinction approved by University;
- (m) “Kalpana Chawla Government Medical College, Karnal” means Kalpana Chawla Government Medical College, Karnal including Super-Specialty Hospital, College of Nursing, College of Pharmacy and College of Physiotherapy and any other institute declared by Statutes;

- (n) "Modern system of medicine" includes all branches of modern medicine and dentistry dealing with pre-clinical, para-clinical, clinical, para-medical and para-dental disciplines at the degree or diploma level or above and such other disciplines, as may be prescribed;
- (o) "prescribed" means prescribed by the Statutes, Ordinances and Regulations made under this Act;
- (p) "principal" means the head of an institution or an affiliated college and includes, when there is no principal, a vice-principal and in the absence of the principal or the vice-principal, the person for the time being duly appointed to act as the principal;
- (q) "professional council" means a professional council such as Medical Council of India, Dental Council of India, Indian Nursing Council etc. pertaining to any Health Sciences discipline constituted under State Act or Central Act;
- (r) "recognized teacher" means a person as is recognized by University for the purpose of imparting instructions in an affiliated college or institutions;
- (s) "Schedule" means Schedule appended to this Act;
- (t) "State" means the State of Haryana;
- (u) "Statutes", " Ordinances" and "Regulations" mean respectively the Statutes, Ordinances and Regulations of University made under this Act;
- (v) "student" means a person enrolled in University or one of its affiliated colleges or institutions for taking a course of study for a degree, diploma or other academic distinction duly instituted by University;
- (w) "teacher" includes Director, Dean, Medical Superintendent (if from teaching Faculty), Principal, senior professor, professor, associate professor/reader, assistant professor/lecturer and such other persons imparting instructions on full time basis in University or affiliated college or institution, as may be prescribed;
- (x) "University" means University of Health Sciences, Karnal established under this Act;
- (y) "University Grants Commission" means the commission established under section 4 of the University Grants Commission Act, 1956 (Central Act 3 of 1956).

Incorporation.

3. (1) There shall continue to be a body corporate by the name of University of Health Sciences, Karnal comprising the Chancellor, the Vice-Chancellor, the Director and the members of the Court, the Executive Council, Academic Council and all persons, who may hereafter become or be appointed as such officers or members, so long as they continue to hold such office or membership.

(2) The University shall have perpetual succession and a common seal with power to acquire, hold and dispose of property both movable and immovable and to contract and may by the said name sue or be sued through its Registrar.

Territorial exercise of powers.

4. (1) The University shall exercise its powers in the Karnal, Ambala, Panchkula, Yamunanagar, Kurukshetra, Kaithal, Panipat, Jind, Hisar, Fatehabad and Sirsa districts of the State.

(2) Notwithstanding anything contained in any other State law for the time being in force, any institution or any college situated within the districts as mentioned in sub-section (1) on the date of commencement of this Act, be deemed to be associated with, and admitted to the privileges of University and shall cease to be associated in any way with, or be admitted to, any privileges of any other university and different dates may be notified for different colleges or institutions:

Provided that-

- (i) any student of any institution or college associated with, or admitted to, any other university before the said date, who was studying for any degree or diploma examination of that university, shall be permitted to complete his course in preparation thereof and University shall hold for such students examinations in accordance with the curricula of study in force in that university for such period as may be prescribed by the Statutes, Ordinances and Regulations;

- (ii) any such student may, until any such examination is held by University, be admitted to the examination of the other university and be conferred the degree, diploma or any other privilege of that university for which he qualifies on the result of such examination.

5. (1) Notwithstanding anything contained in this Act or any other State law for the time being in force, no person or institution, other than University, shall confer, grant or issue or hold himself or itself out as entitled to confer, grant or issue any degree, diploma or certificate in the specialized area of knowledge assigned to it within the territorial jurisdiction of University which is identical with or is a colourable imitation of any degree, diploma or certificate conferred, granted or issued by University.

Bar on conferring, granting or issuing degrees, diplomas or certificates by unauthorized institutions.

(2) The contravention of the provisions of sub-section (1) shall be a cognizable offence punishable with imprisonment upto two years or with fine upto two thousand rupees or with both and shall also be dealt with as per the Regulations laid down in this regard keeping in view the orders and guidelines issued by the competent authorities and academic bodies such as the Government and the University Grants Commission.

(3) Where an offence under this section has been committed by a college or an institution, every person incharge of and responsible to the college or an institution for the conduct of its business at the time of the commission of the offence, shall be liable for the offence and shall also be liable to be proceeded against as per Regulations.

(4) Notwithstanding anything contained in sub-section (2), where an offence under this section has been committed by a company and it is proved that the offence has been committed with the consent or connivance of, or that the commission of the offence is attributable to any neglect on the part of any partner, director, manager, secretary or other officer of the company, such partner, director, manager, secretary or other officer shall be liable for the offence and shall also be liable to be proceeded against by the University as per Regulations.

Explanations.- For the purpose of this section 'company' means any body corporate and includes a firm or other association of individuals.

6. All teaching in University shall be conducted by and in the name of University in accordance with the Statutes, Ordinances and Regulations made in this behalf.

Teaching of University.

7. Notwithstanding anything contained in the Pandit Bhagwat Dayal Sharma University of Health Sciences Rohtak, Act, 2008 (26 of 2008) and the Statutes made thereunder or any other State law,-

Transfer of Kalpana Chawla Government Medical College.

- (a) Kalpana Chawla Government Medical College, Karnal shall with effect from the commencement of this Act cease to be an affiliated college of Pandit Bhagwat Dayal Sharma University of Health Sciences, Rohtak and shall stand transferred to University;
- (b) the control and management of all properties and assets pertaining thereto which were in existence at the time of the said transfer, together with any accretions and accessories thereto, shall stand transferred from Government and vest in the said University;
- (c) the ownership of all properties and assets which were in existence at the time of the said transfer together with any accretions and accessories thereto, pertaining to Kalpana Chawla Government Medical College, Karnal whether acquired or created out of grants from the Government or otherwise, shall continue to vest in the Government. Any cash balances held by the Government, in the name of the institution or on its account, whether in deposit, with any bank or otherwise, shall stand transferred from the Government and vest in University;
- (d) all rights, powers and privileges, duties, debts, liabilities and obligations of the Government, contractual or otherwise, arising or accrued or incurred in relation to the affairs of any of the institutions shall stand transferred to University;
- (e) any doubt or difference in regard to whether any asset or liability stands transferred under the foregoing clauses shall be referred to the Government, whose decision thereon shall be final;
- (f) all reference in any will, deed or other documents, whether made or executed before or after the commencement of this Act, which contains any bequest, gift, endowment or trust in favour of Government for the purpose of Kalpana Chawla Government Medical

- College, Karnal shall stand transferred to University;
- (g) any student of Kapana Chawla Government Medical College, Karnal who immediately prior to the commencement of this Act was studying for any examination of Pandit Bhagwat Dayal Sharma University of Health Sciences, Rohtak, shall continue his academic year as a student of the then university and be permitted to complete his courses in preparation thereof and be admitted to the examination;
- (h) members of Faculty elected by Pandit Bhagwat Dayal Sharma University of Health Sciences, Rohtak for various councils like Dental Council of India, Medical Council of India etc. shall continue till the expiry of their respective term.
- Utilization of assets etc.** **8.** The properties, assets and rights transferred to University by virtue of section 7 shall continue to be utilized for the purposes of which they were being utilized or were intended to be utilized immediately before the commencement of this Act.
- Transfer of services of employees of Kalpana Chawla Government Medical College, Karnal.** **9.** Subject to the provisions of this Act, every person who was employed in Kalpana Chawla Government Medical College, Karnal on and before the commencement of this Act, shall become an employee of University and shall hold his office or service therein by the same tenure, at the same remuneration and upon the same terms and conditions and with the same rights and privileges as to pension, leave, gratuity, provident fund and other matters, as he would have held, if this Act had not been enacted and shall continue to do so unless and until his employment is terminated or until such tenure, remuneration and terms and conditions are duly varied in accordance with this Act or Statutes made thereunder.
- Responsibilities and objects.** **10.** Following shall be the objects of University, namely:-
- (i) to administer, manage and advance Kalpana Chawla Government Medical College, Karnal and monitor and regulate the functions of affiliated colleges and institutions;
 - (ii) to establish uniformity in standards of education in all Faculties;
 - (iii) to promote research in various disciplines of Health Sciences with special focus on social and economic relevance of such research and with emphasis on occupational and environmental health issues affecting the people;
 - (iv) to establish and develop study centers integrating all disciplines relevant to health sciences;
 - (v) to promote the development and use of information technology as part of technological infrastructure;
 - (vi) to attain high standards of academic excellence by providing the necessary physical infrastructure;
 - (vii) to improve the human health through the best clinical care, innovative research and imparting education to future leaders in medicine and allied health experts in an environment supportive to diversity, inclusion, critical thinking and creativity.
- Powers and functions of University.** **11.** The University shall exercise the following powers and perform the following functions, namely:-
- (a) to provide facilities and promote studies and research in emerging areas of medical education, including new frontiers of bio-medical science and technology, clinical therapeutics, bio-engineering and other areas of medicine and to achieve excellence in these and connected fields;
 - (b) to hold examinations and grant degrees, diplomas and other academic distinctions or titles to persons in the fields of emerging areas of medical education, including new frontiers of medical science, bio-medical technology etc. as laid down in the Statutes, Ordinances or Regulations;
 - (c) to confer honorary degrees or other distinctions on a approved person in the manner laid down in the Statutes;
 - (d) to institute prizes, medals, research studentship and fellowships;

- (e) to receive gifts, donations or benefactions from the Government and to receive gifts, donations and transfers of movable or immovable property from transferors, donors, testators, as the case may be and to create such corpus fund with the donations so received for the welfare of University;
- (f) to institute principalship, headship of department, senior professorship, professorship, associate professorship/readership, assistant professorship/lecturership, and to create other posts of any description required by University and to appoint persons to such posts;
- (g) to co-operate with educational and other institutions in India and abroad having objectives similar to those of University in such manner as may be conducive to their common goals;
- (h) to provide instruction, including correspondence and such other courses, to such persons who are not members of University, as it may determine;
- (i) to borrow with the approval of the Government, on the security of the property of University, money for the purposes of University;
- (j) to supervise, control and regulate the residence, conduct and discipline of the students;
- (k) to acquire, hold, manage, lease or dispose of any property, movable or immovable including trust and endowment properties, for the purpose of University;
- (l) to assess the needs of the State and the country in terms of subjects, fields of specialization, levels of education and training of technical manpower, both on short and long term basis and to initiate necessary programmes to meet those needs;
- (m) to promote research, design and development programmes in the field of Health Sciences that have relevance to social and health sector needs so that the sector is assured of the quality manpower, trained with the appropriate skills;
- (n) to initiate measures to enlist the co-operation of private health sector providers, industries and the Government employers to provide complementary facilities;
- (o) to provide for continuous experimentation in imparting knowledge, organization of training and preparation of textbooks and other instructional materials;
- (p) to arrange for progressive introduction of continuous evaluation and reorientation of the subjective educational measurement;
- (q) to further entrepreneurial ability among its students;
- (r) to educate the public with regard to the requirement of, and opportunities in the profession of medical education, including new frontiers of bio-medical science and technology, clinical therapeutics, bio-engineering and other areas of medicine and its responsibilities and services to the society;
- (s) to enhance the intellectual and technological environment to foster exceptionally creative research and education;
- (t) to cultivate the highest standards of ethics, integrity and compassionate care;
- (u) any other function which University deems appropriate for promotion of education and research in Health Sciences etc.

12. The following shall be the officers of University, namely:-

Officers.

- (i) the Chancellor;
- (ii) the Vice-Chancellor;
- (iii) the Registrar;
- (iv) the Director, Kalpana Chawla Government Medical College, Karnal;
- (v) Dean, Academic Affairs of University;

- (vi) Dean, Kalpana Chawla Government Medical College, Karnal;
- (vii) Deans of Faculties;
- (viii) Principal, Dental College, University of Health Sciences, Karnal;
- (ix) Medical Superintendent, Kalpana Chawla Government Medical College, Karnal;
- (x) such other persons in the service of University, as may be declared, by the Statutes, to be the officers of University.

Chancellor.

- 13.** (1) The Governor of Haryana by virtue of his office shall be the Chancellor of University.
- (2) The Chancellor shall be the Head of University.
- (3) The Chancellor shall, if present, preside over the convocation of University for conferring degrees and meetings of the Court.
- (4) The Chancellor shall have the right-
- (i) to cause an inspection to be made, by such person or persons as he may direct, of the affairs and properties of University, its buildings, laboratories, libraries, museums, workshops, equipments etc.; and of any affiliated college or institution and also of examinations, teaching and other work conducted and done by University or in respect of any other matter connected with University;
 - (ii) to cause an inquiry to be made in like manner in respect of any matter connected with the administration of finances of University or institutions.
- (5) The Chancellor shall forward to the Vice-Chancellor a copy of inspection report for obtaining the views of the Executive Council thereon, and on receipt of such views, the Chancellor may give such directions as he considers necessary and fix a time limit for the action to be taken by University.
- (6) The Chancellor may, on the advice of the Government, cause an inquiry to be held in accordance with the principles of natural justice, and remove the Vice-Chancellor from office, if he is found on such inquiry, to be a person patently unfit to be continued in such office.
- (7) The Chancellor shall, in every case, give notice to the University of his intention to cause an inspection or inquiry to be made and on receipt of such notice, the University shall have the right to make such representation to the Chancellor as it may consider necessary.
- (8) After considering the representation, if any, made by the University, the Chancellor may cause to be made such inspection or inquiry as is referred to in sub-section (4).
- (9) Where any inspection or inquiry has been caused to be made by the Chancellor, the University shall be entitled to appoint a representative, who shall have the right to be present and to be heard at such inspection or inquiry.
- (10) The Chancellor may, if the inspection or inquiry is made in respect of University, address the Vice-Chancellor with reference to the result of such inspection or inquiry and the Vice-Chancellor shall communicate to the Executive Council, the views of the Chancellor and the action to be taken thereon, as advised by the Chancellor.
- (11) The Executive Council shall communicate through the Registrar to the Chancellor such action, if any, as it proposes to take or has taken upon the result of such inspection or inquiry.
- (12) Where the Executive Council does not, within a reasonable time, take action to the satisfaction of the Chancellor, the Chancellor may, after considering any explanation furnished or representation made by the Executive Council, issue such directions as he may think fit and the Executive Council shall comply with such directions.
- (13) Without prejudice to the foregoing provisions of this section, the Chancellor may, by order in writing, annul any proceedings of University, which are not in conformity with this Act, the Statutes, the Ordinances, or the Regulations:

Provided that before making any such order, he shall call upon University to show cause why such an order should not be made, and if any cause is shown within a reasonable time, he shall consider the same.

(14) The Chancellor may, at any time, require or direct University to act in conformity with the provisions of this Act, the Statutes, Ordinances and Regulations made thereunder.

(15) The power exercised by the Chancellor under sub-sections (13) and (14) shall not be called in questions in any civil court.

(16) Any employee of the University, who is aggrieved by the decision of the Executive Council or the Vice-Chancellor in respect of any disciplinary action taken against him, may address a memorial to the Chancellor in such manner, as may be prescribed by the Statutes and the decision of the Chancellor shall be final.

(17) The Chancellor may, on the advice of the Government, cause an inquiry to be held in accordance with the principles of natural justice and remove the Director from office, if he is found on such inquiry, to be a person patently unfit to be continued in such office.

(18) The Chancellor shall exercise such other powers and perform such other duties as may be conferred upon him under this Act or the Statutes made thereunder.

14. (1) The Chancellor shall appoint the Vice-Chancellor, who shall be a salaried officer, on the advice of the Government, as per the qualifications and experience prescribed by the Statutes. Vice-Chancellor

(2) The Government shall constitute a Search Committee consisting of one nominee of the Chancellor and two nominees of the Executive Council, which shall prepare a panel of at least three names in alphabetic order, from which the Vice-Chancellor shall be appointed. The terms and conditions of the services of the Vice-Chancellor shall be determined by the Chancellor, on the advice of the Government.

(3) The Director on the commencement of this Act shall stand appointed as first Vice-Chancellor until a regular appointment is made in accordance with the provisions of this Act or for a period of six months, whichever is earlier.

(4) The Vice-Chancellor shall hold office for a period of three years which may be renewed for not more than one term:

Provided that no such person appointed as Vice-Chancellor shall hold office on attaining the age of sixty-eight years irrespective of the fact that his term has not expired.

(5) The Vice-Chancellor may perform clinical, teaching and research work, if he so desires.

(6) The amount of remuneration and other conditions of service of the Vice-Chancellor shall be such, as may be prescribed:

Provided that such terms and conditions shall not be varied to the disadvantage of the Vice-Chancellor during his term of office.

(7) In the absence of the Vice-Chancellor due to reason of leave, illness or otherwise, the Director, Kalpana Chawla Government Medical College, Karnal shall perform the duties of the Vice-Chancellor until the existing Vice-Chancellor attends the duties of his office or a new Vice-Chancellor assumes office, as the case may be.

(8) The Vice-Chancellor shall be the principal executive and academic officer of University and shall exercise supervision and control over the affairs of University and give effect to the decisions of all the authorities of University.

(9) The Vice-Chancellor may, if he is of the opinion that immediate action is necessary on any matter, exercise any power conferred on any authority of University by or under this Act except in the matter involving creation or abolition of a Faculty, Department or post, the matter involving the appointment or removal of an employee:

Provided that the Vice-Chancellor before exercising powers under this section shall record in writing the reasons, why the matter cannot wait till the meeting of the authority concerned:

Provided further that if the authority concerned is of the opinion that such action ought not to have been taken by the Vice-Chancellor, it may refer the matter to the Chancellor whose decision thereon shall be final:

Provided further that any person in the service of University who is aggrieved by the action taken by the Vice-Chancellor under this sub-section shall have the right to represent to the Executive Council within one month from the date on which decision on such action is communicated to him and thereupon the Executive Council may confirm, modify or reverse the action taken by the Vice-Chancellor. The employee shall be informed that the action has been taken under emergency powers.

(10) The Vice-Chancellor shall convene meetings of the Court, the Executive Council, the Academic Council and the Finance Committee and he may, by order in writing, delegate the powers of convening any of the said meetings to any of the officers of University. The Vice-Chancellor shall be the ex officio Chairman of the Executive Council, Academic Council and Finance Committee and preside over the meetings of these bodies.

(11) The Vice-Chancellor shall ensure faithful observance of the provisions of this Act and the Statutes and Ordinances made thereunder.

(12) The Vice-Chancellor shall be responsible for the presentation of the annual financial estimate, annual account and balance sheet of University to the Executive Council.

(13) The Vice-Chancellor shall be responsible for the proper administration of University and for close co-ordination and integration of teaching, research, clinical work and dissemination of knowledge.

(14) The Vice-Chancellor shall exercise such other powers and perform such other functions, as may be prescribed by the Statutes and Ordinances.

Registrar. **15.** (1) The Registrar shall be appointed by the Chancellor on the advice of the Government in such manner, as may be prescribed by the Statutes.

(2) The Registrar shall be the Chief Administrative Officer of University. He shall work directly under the superintendence, direction and control of the Vice-Chancellor.

(3) The Registrar shall exercise such powers and perform such duties as may be prescribed by the Statutes.

Director. **16.** The Director shall be the administrative head of Kalpana Chawla Government Medical College, Karnal. He shall be appointed by the Chancellor, on the recommendation of the Government. The qualifications, powers, functions and duties of the Director shall be such, as may be prescribed by the Statutes.

Dean, Academic Affairs of University. **17.** (1) The Dean, Academic Affairs of University shall look after the academic affairs of the University.

(2) The mode of appointment, powers and duties of the Dean, Academic Affairs of University shall be such, as may be prescribed by the Statutes.

Dean, Kalpana Chawla Government Medical College, Karnal. **18.** (1) The Dean, Kalpana Chawla Government Medical College, Karnal shall look after the academic affairs of Kalpana Chawla Government Medical College, Karnal.

(2) The mode of appointment and the powers and functions of the Dean, Kalpana Chawla Government Medical College, Karnal shall be such, as may be prescribed by the Statutes.

Dean, Faculties. **19.** (1) There shall be a Dean of each Faculty.

(2) The mode of appointment, powers and functions of the Dean of Faculty shall be such, as may be prescribed by the Statutes.

Principal, Dental College, University of Health Sciences, Karnal. **20.** (1) The Principal, Dental College, University of Health Sciences, Karnal shall be the administrative and academic head of the Dental College, University of Health Sciences, Karnal, under the overall control of the University.

(2) The mode of appointment, powers and functions of the Principal, Dental College, University of Health Sciences, Karnal shall be such, as may be prescribed by the Statutes.

Medical Superintendent, Kalpana Chawla Government Medical College, Karnal. **21.** (1) The Medical Superintendent, Kalpana Chawla Government Medical College, Karnal shall be the administrative head of the Kalpana Chawla Government Medical College, Hospital, Karnal under the overall control of the University.

(2) The mode of appointment, powers and functions of the Medical Superintendent, Kalpana Chawla Government Medical College, Karnal shall be such, as may be prescribed by the Statutes.

- 22.** The following shall be the authorities of University, namely:- Authorities.
- (i) the Court;
 - (ii) the Executive Council;
 - (iii) the Academic Council;
 - (iv) the Finance Committee;
 - (v) the Faculties;
 - (vi) the Boards of Studies;
 - (vii) such other bodies, as may be prescribed by the Statutes.
- 23.** (1) The Court shall be an advisory body and shall consist of such members, as may be prescribed by the Statutes. Court.
- (2) The Court shall exercise such powers and perform such duties, as may be prescribed by the Statutes.
- 24.** (1) The Executive Council shall be the principal executive body of University. Executive Council.
- (2) The constitution of the Executive Council, the term of office of its members and its powers and functions shall be such, as may be prescribed by the Statutes.
- 25.** (1) The Academic Council shall be the principal academic body of University and shall, subject to the provisions of this Act, the Statutes, Ordinances and Regulations, co-ordinate and exercise general supervision and control over all academic policies of University. Academic Council.
- (2) The constitution of the Academic Council, the term of office of its members and its powers and functions shall be such, as may be prescribed by the Statutes.
- 26.** The constitution, powers and functions of the Finance Committee shall be such, as may be prescribed by the Statutes. Finance Committee.
- 27.** The Faculties of University, their constitution, functions and powers shall be such, as may be prescribed by the Statutes. Faculties.
- 28.** There shall be such Under Graduate Board of Studies in various disciplines of Health Sciences, as may be prescribed by the Statutes. The Post Graduate/Doctoral Board of Studies shall be attached to each Department having Post Graduate Teaching Course. The constitution and powers of the Board of Studies shall be such, as may be prescribed by the Statutes. Board of Studies.
- 29.** (1) The University shall have a general fund to which shall be credited:- Funds and Accounts.
- (a) the present finance/funding from the Government which shall continue as such, in addition to the enhanced budget for creation and functioning of University in form of grant-in-aid every year;
 - (b) its income from fees, other income generated from Kalpana Chawla Government Medical College, Karnal, endowment, donations, gifts and grants; and any other income accruing to University;
 - (c) any contributions or grant made by the Government on such conditions, as may be imposed by the Government;
 - (d) any contribution or grant made by the Central Government, the University Grants Commission, International Donor Agencies like the World Health Organization and United Nations International Children's Emergency Fund etc.
- (2) The University may have such other funds, as may be prescribed by the Statutes.
- (3) The University may, for any of the purposes prescribed by the Statutes, borrow money from a bank or a corporation. If the total amount borrowed exceeds one crore rupees, prior approval of the Chancellor shall be obtained.

(4) All the funds of University shall be managed in such manner, as may be prescribed by the Statutes.

(5) The Government shall have power to order special audit of the accounts of University by such auditors, as it may direct under special circumstances.

(6) The annual accounts and the balance sheet of the University shall be prepared under the directions of the Executive Council and shall once at least be audited every year and at intervals of not more than fifteen months by the Director, Local Audit, Haryana or any other auditor that may be appointed by the Government. The annual accounts when audited shall be published in the Haryana Government Gazette and a copy of the annual accounts along with the report of the Director, Local Audit, Haryana or the auditor shall be submitted to the Court and the Chancellor along with the observations of the Executive Council. Any observation made by the Chancellor on the annual accounts shall be brought to the notice of the Court and observations of the Court, if any, after being considered by the Executive Council, be submitted to the Chancellor.

(7) The annual accounts and the balance sheet of the University shall also be submitted to the Government at the time of its submission to the Chancellor.

(8) The Vice-Chancellor shall cause to be prepared on or before such date, as may be prescribed, financial estimates of University for the ensuing year and submit the same to the Executive Council for approval.

(9) The Executive Council may approve the financial estimates with such modifications, as it deems fit, and no expenditure shall be incurred except in accordance with the financial estimates as approved by the Executive Council.

Pension,
provident and
insurance fund.

30. (1) The University shall institute, for the benefit of its officers, teachers and other employees, pension, provident fund and insurance fund on the pattern of the Government employees.

(2) Where any provident fund and insurance fund have been so instituted, the provisions of the Provident Funds Act, 1925 (Act 19 of 1925), shall be applicable.

Statutes.

31. (1) On the commencement of this Act, the Statutes of University shall be those as set out in the Schedule.

(2) The Executive Council may, from time to time, make new or additional Statutes or may amend or repeal the Statutes in the manner hereinafter provided in this section:

Provided that the Executive Council shall not make, amend or repeal any Statute, affecting the statue, power or constitution of any authority of University until such authority has been given an opportunity of expressing an opinion, in writing, on the proposed changes and any opinion so expressed shall be considered by the Executive Council.

(3) Every new Statute or addition to the Statute or any amendment or repeal of a Statute, shall require the approval of the Chancellor who may approve or disapprove or remit it for further consideration. A Statute passed by the Executive Council shall have no validity until it has been assented to by the Chancellor.

(4) Notwithstanding anything contained in the foregoing sub-sections, the Chancellor, either suo motu or on the advice of the Government may direct the Executive Council, to make, amend or repeal the Statutes in respect of any matter specified by him and if the Executive Council fails to implement such a direction within sixty days of its receipt, the Chancellor may, after considering the reasons, if any, communicated by the Executive Council or its inability to comply with such direction, make, amend or repeal the Statutes suitably.

(5) Subject to the provisions of this Act, the Statutes may provide for all or any of following matters, namely:-

- (a) the constitution, functions and powers of the authorities and other bodies of University, as may be constituted from time to time;
- (b) the continuance in office of the members of the said authorities or bodies and filling up of vacancies of members and all other matters relating to these authorities;
- (c) the conferment of honorary degrees;
- (d) the holding of convocations for conferring degrees;

- (e) the withdrawal of degrees, diplomas, certificates and other academic distinctions;
- (f) the establishment, maintenance and abolition of Faculties, Departments, hostels, affiliated colleges and institutions;
- (g) the conditions of affiliation of colleges and institutions and those under which affiliation may be withdrawn;
- (h) the institution of Emeritus Professorship, Visiting Professorship, fellowship, scholarship, studentship, travel bursaries, medals and prizes, chairs etc;
- (i) the procedure to be followed at meetings of authorities, including stipulation of quorum for transaction of business; where such stipulations are not already made in this Act;
- (j) the classification, mode of appointment, powers, duties and nomenclature of teachers and other posts of University, Kalpana Chawla Government Medical College, Karnal and other constituent institutions;
- (k) the acceptance and management of bequests, donations and endowments;
- (l) all other matters, which by this Act are to be or may be provided for by the Statutes.

32. (1) The Ordinances shall be made, amended, repealed or added to by the Executive Council:

Ordinances.

Provided that no Ordinance shall be made-

- (a) affecting the admission or enrolment of students or prescribing examinations to be recognized as equivalent to University examination;
- (b) affecting the conditions, mode of appointment or duties of examiners or the conduct or standard of examinations or any course of study,

unless the draft of such an Ordinance has been proposed by the Academic Council.

(2) The Executive Council may return to the Academic Council for reconsideration, either in whole or in part, any draft proposed by the Academic Council under sub-section (1) alongwith its suggestion:

Provided that the Executive Council shall not be bound to make, amend, repeal or add to the draft proposed by the Academic Council itself. It may, however, reject the draft, if not found suitable, when submitted to it by the Academic Council for the second time.

(3) All Ordinances made by the Executive Council, shall have effect from such date, as it may direct and every Ordinance made shall be communicated, as soon as may be, to the Chancellor.

(4) Subject to the provisions of this Act and the Statutes, the Ordinances may provide for all or any of the following matters, namely:-

- (a) the admission of students and their enrolment as such;
- (b) the courses of study to be laid down for all degrees, diplomas and certificates of University;
- (c) the degrees, diplomas, certificates and other academic distinctions to be awarded by University, the qualifications for the same, and the procedure to be adopted for granting and obtaining of the same;
- (d) the fees to be charged for courses of study in University, affiliated colleges and institutions and for admission to the examinations, degrees, diplomas and certificate courses of University;
- (e) the conditions for the award of fellowships, scholarships, studentships, medals and prizes;
- (f) the conduct of examinations, including the terms of office and manner of appointment and the duties of the examining bodies, examiners and moderators;
- (g) the maintenance of discipline among the students;
- (h) the conditions of residence of students;
- (i) the conditions of service including provisions for pension, provident fund or insurance's schemes for the benefit of the employees;
- (j) the management, supervision and inspection of affiliated colleges and institutions;
- (k) all other matters which by this Act or the Statutes are to be or may be provided for by the Ordinances.

- Regulations. **33.** (1) The authorities of University may make Regulations consistent with this Act, the Statutes and the Ordinances for-
- (a) suitable recruitment procedure both for teaching and non-teaching posts;
 - (b) conduct of employees and disciplinary procedure to be followed in case of misconduct and other lapses in the discharge of their duties;
 - (c) giving of notice to the members of each authority of the dates of meetings and also for keeping the record of the proceedings of the meetings;
 - (d) the procedure to be followed at the meetings;
 - (e) all matters concerning such authority not provided for under this Act, the Statutes or the Ordinances.
- (2) Every Regulation made under this section, shall come into force on such date, as may be specified by the Executive Council.
- Control by Government. **34.** (1) The University shall carry out such directions as may be issued to it, from time to time, by the Government for the efficient administration of this Act.
- (2) The Government may, at any time, either on its own motion or on application made to it in this behalf, call for the record of any case disposed of, or order passed by University for the purpose of satisfying itself as to the legality or propriety or correctness of any order passed or directions issued and may pass such order or issue such direction in relation thereto, as it may think fit:
- Provided that the Government shall not pass any order adversely affecting any person without affording such person an opportunity of being heard.
- (3) The Government may depute any officer to inspect or examine the University, or its development work and to report thereon and the officer so deputed may, for the purposes of such inspection or examination, call for-
- (a) any extract from any proceedings of the authority or any committee constituted under this Act, record, correspondence, plan or other documents;
 - (b) any return, estimates, statement of accounts or statistics;
 - (c) any report,
- and the University shall furnish the same.
- Affiliation and recognitions. **35.** (1) From the commencement of this Act, all colleges and other educational institutions of Health Sciences in the districts under its territory, previously admitted to the privileges of or affiliated to Pandit Bhagat Dayal Sharma University of Health Sciences, Rohtak, Kurukshetra University, or any other university, council or affiliating body, shall be deemed to be admitted to the privileges, or affiliated to University.
- (2) The colleges and institutions related to various disciplines of Health Sciences located within the district under its territory, on satisfying such conditions, as laid down by Statutes or Ordinances for the purposes of affiliation, be affiliated to University.
- (3) The rights conferred on a college or an institution by affiliation may be withdrawn in whole or in part or may be modified, if the college or institution has failed to comply with any of the provisions of the Statutes or Ordinances governing the affiliation or if the affairs of the affiliated college are conducted in a manner which is prejudicial to the interests of education.
- (4) Any such recognition may be withdrawn either in whole or in part or may be modified in such manner and for such reasons, as may be prescribed by the Statutes.
- (5) Every affiliated college and institution shall furnish to the Registrar such reports, returns and other information, as the Executive Council may require, to enable it to judge the efficiency of the affiliated college or institution.
- (6) The Executive Council shall cause every such college or institution to be inspected from time to time by one or more competent persons authorized by it on its behalf.
- (7) The Executive Council may call upon any college or institution so inspected to take within a specified period, such action, as may appear to it necessary in respect of the inspection referred to in sub-section (6).

- 36.** No suit or other legal proceedings shall lie against any officer or employee for anything which is in good faith done or intended to be done in pursuance of any of the provisions of this Act, the Statutes or Ordinances. Protection of action taken in good faith.
- 37.** If any question arises whether any person has been duly elected or appointed as, or is entitled to be, a member of any authority of University, the matter shall be referred to the Chancellor, whose decision thereon shall be final. Certain disputes to be referred to Chancellor.
- 38.** (1) It shall be the duty of the first Vice-Chancellor to make arrangement for constituting interim Executive Council and other authorities of University within a period of six months from the date of commencement of this Act or such longer period not exceeding one year, as the Government may, by notification direct. Transitory powers of first Vice-Chancellor.
- (2) The first Vice-Chancellor shall, in consultation with the Chancellor, make such Regulations as may be necessary for the functioning of University.
- (3) It shall be the duty of first Vice-Chancellor to draft such Statutes and Ordinances as may be immediately necessary and submit the same to the Executive Council for approval.
- (4) Notwithstanding anything contained in this Act and until such time an authority is duly constituted under the Act, the first Vice-Chancellor may appoint any officer or constitute any committee temporarily to exercise and perform any of the powers and duties of such authority under this Act.
- 39.** (1) Until Statutes, Ordinances and Regulations are made under appropriate provisions of this Act, the Statutes, Ordinances and Regulations, framed under the relevant laws and in force immediately before the commencement of this Act, shall, subject to such adaption or modifications, as may be made therein by the Vice-Chancellor with the endorsement of the Executive Council and approval of the Chancellor, in so far as they are not inconsistent with the provisions of this Act, be deemed to be Statutes, Ordinances and Regulations made under the appropriate provisions of this Act. Continuance of Statutes, Ordinances etc.
- (2) Notwithstanding anything contained in this Act, the Statutes or the Ordinances or the Regulations,-
- (a) any student, who immediately prior to the commencement of this Act, was studying for degree in Health Sciences of the Pandit Bhagwat Dayal Sharma University of Health Sciences, Rohtak or the Kurukshetra University or any other university in the State in accordance with the Regulations in force under the respective Acts under which these universities were established, may until such examinations are provided by University, be admitted to the examination of the Pandit Bhagwat Dayal Sharma University of Health Sciences, Rohtak or the Kurukshetra University, or any other university in the State and be conferred the degree in Health Sciences of the respective universities, for which he qualified on the result of such examination;
- (b) if Pandit Bhagwat Dayal Sharma University of Health Sciences, Rohtak or the Kurukshetra University, or any other university in the State had held any examination, the result of which have been published but the degrees relating thereto have not been conferred or issued or the result of any such examination has not been published by the said university, then such examination shall be deemed to have been held by the respective university as mentioned above.
- 40.** The provisions of this Act and the Statutes, Ordinances and Regulations made thereunder, shall have overriding effect notwithstanding anything inconsistent therewith contained in any other State law. Act to override other laws.
- 41.** If any difficulty arises with respect to the establishment of University or in connection with the first meeting of any authority of University or otherwise in first giving effect to the provisions of this Act, the Government may, at any time, before any authority of University has been constituted, by order, make any appointment or do anything, consistent, so far as may be, with the provisions of this Act, which appears to it necessary or expedient for the purpose of removing the difficulty, and every such order shall have effect as if such appointment or action had been made or taken in the manner provided under this Act. Power to remove difficulties.

- Reservation. **42.** Nothing contained in this Act shall affect reservations and other concessions required to be provided for Scheduled Castes, Backward Classes, Ex-servicemen, Physically Handicapped persons or any other class or category of persons in accordance with the orders issued by the Government in this regard, from time to time.
- Annual report. **43.** The Annual report of University giving details of broad programmes, policies and finances, amendments of Statutes and Ordinances made during the year under report, shall be prepared under the directions of the Executive Council and shall be submitted to the Court on or after such date as may be prescribed by the Statutes and the Court shall consider the report at its annual meeting.
- Vacancy not to invalidate proceedings. **44.** No act done, proceeding taken, under this Act by any authority or other body of University, shall be invalid merely on the ground of any-
- (a) vacancy or defect in the constitution of the authority or body; or
 - (b) defect or irregularity in election, nomination or appointment of a person acting as a member thereof; or
 - (c) defect or irregularity in such act or proceeding, not affecting the merits of the case.

THE SCHEDULE*[See sections 2(s) and 31]***(STATUTES OF UNIVERSITY OF HEALTH SCIENCES, KARNAL)**

1. (1) This Vice-Chancellor shall be appointed by the Chancellor on the advice of the Government having following qualifications and experience:- Vice-Chancellor.

- (a) A basic recognized medical qualification included in the Schedule to the Indian Medical Council Act, 1956 (102 of 1956).
- (b) Doctor of Medicine (MD)/Master of Surgery (MS)/Doctorate of Medicine (DM)/Magister Chirurgiae (M.Ch.) or equivalent qualification recognized by the Medical Council of India in any specialty.
- (c) The Vice-Chancellor shall be a person having minimum 25 years teaching experience out of which 10 years should be as professor or on equivalent post in a Medical College/institution recognized by Medical Council of India. He should have attained National/International status in the field of teaching/research or professional competence. He shall not be below the age of 55 years.

(2) The Vice-Chancellor shall, in the absence of the Chancellor, preside over the convocations of the University held for conferring degrees and over the meeting of the Court. The Vice-Chancellor shall be entitled to be present at, and to address, any meeting of any authority or other body of the University, but shall not be entitled to vote there at, unless he is a member of such authority or body.

(3) The decision of the Vice-Chancellor regarding seniority for nomination to the various authorities or bodies of the University shall be final.

(4) Suitable remuneration shall be attached to the office of the Vice-Chancellor.

2. (1) The Registrar shall be appointed by the Chancellor on the advice of the Government,- Registrar.

- (i) by deputation or transfer of a person from any Medical or Dental College/institution of the State having minimum 20 years teaching experience out of which 5 years should be as professor in a Medical or Dental College/institution recognized by Medical/Dental Council of India not below the age of 50 years; or
- (ii) by deputation of an IAS/Senior HCS Officer:

Provided that no person appointed as Registrar shall hold office on attaining the age of 65 years or on superannuation, whichever is earlier.

(2) The Registrar shall be the ex-officio Secretary of the Executive Council and Faculties but shall not be deemed to be a member of any of these authorities, and shall be the ex-officio Member-Secretary of the Court and the Academic Council.

(3) When the office of the Registrar is vacant or when the Registrar is by reason of illness, or any other cause unable to perform the duties of his office, the duties of the office shall be performed by such person as the Vice-Chancellor may appoint for the purpose till regular appointment is made by the Chancellor on the advice of the Government.

(4) Suitable remuneration shall be attached to the office of the Registrar.

(5) It shall be the duty of the Registrar:-

- (a) to be the custodian of the records, common seal and such other property of the University as the Vice-Chancellor shall commit to his charge;
- (b) to issue all notices convening meetings of the Court, the Executive Council, the Academic Council, the Faculties and any Committee appointed by the authority of the University;
- (c) to keep the minutes of all meetings of the Court, the Executive Council, the Academic Council, the Faculties and any Committee appointed by the authority of the University;
- (d) to conduct the official correspondence of the Court, the Executive Council, the Academic Council and the Faculties;

- (e) to supply to the Chancellor copies of the agenda, the minutes of the meetings of the authorities of the University as soon as they are issued;
- (f) to perform such other duties as may, from time to time, be assigned to him by the Vice-Chancellor.

(6) The Registrar shall have power to administer warning or to impose the penalty of censure or withholding of increments upon such of the employee, excluding the teachers of the University and employees under the administrative control of the Director, as may be specified in the orders of the Executive Council and to suspend them pending enquiry:

Provided that no such penalty shall be imposed unless the person concerned has been given a reasonable opportunity of showing cause against the action proposed to be taken against him.

(7) An appeal shall lie to the Vice-Chancellor against any order of the Registrar imposing any of the penalties specified in clause (6).

(8) In case the inquiry discloses that a punishment, beyond the powers of the Registrar is called for, the Registrar shall, upon conclusion of the inquiry make a report to the Vice-Chancellor along with his recommendations:

Provided that an appeal shall lie to the Executive Council against an order of the Vice-Chancellor imposing any penalty.

(9) The Registrar shall be the authorized officer to enter into agreements, sign documents and authenticate records on behalf of the University and shall act in such capacity when the appropriate authority has taken a decision in the matter. The Registrar shall also exercise such other powers and perform such other duties, as may be prescribed by the Statutes.

Director.

3. (1) Director shall be appointed by the Chancellor on the recommendations of the Government having following qualifications and experience:-

- (a) A basic recognized medical qualification included in the Schedule to the Indian Medical Council Act, 1956 (Central Act 102 of 1956).
- (b) MD/MS/DM/MCh or equivalent qualification recognized by the Medical Council of India in any specialty.
- (c) Minimum of ten year's teaching experience as professor/associate professor/reader in a medical college/institution. Out of which atleast five years should be as professor in a department. Preference for these appointments may be given to the Heads of the Departments.
- (d) He shall not be below the age of fifty years and shall not hold office on attaining the age of sixty five years.
- (e) Minimum qualifications will be subject to change as prescribed by the MCI.

(2) The Director shall be the administrative head of Kalpana Chawla Government Medical College, Karnal, and thus will exercise the powers and duties related to the administration of Kalpana Chawla Government Medical College, Karnal and other such duties as prescribed by the Statutes or given by the Executive Council from time to time.

(3) Suitable remuneration shall be attached to the office of the Director.

Dean Academic
Affairs of
University.

4. (1) Dean, Academic Affairs of University shall be appointed by the Executive Council on the recommendation of the Vice-Chancellor from amongst the Deans/professor of University for a term of two years. However, seniority may be given preference.

- (2) He shall look after the academic affairs of the University on the advice of Vice-Chancellor.
- (3) Suitable remuneration shall be attached to the office of Dean Academic Affairs.

Dean Kalpana
Chawla
Government
Medical College,
Karnal.

5. (1) Dean, Kalpana Chawla Government Medical College, Karnal shall be promoted, from amongst the professor (Medical College) of Kalpana Chawla Government Medical College, Karnal.

(2) He shall be promoted by the Executive Council on the recommendations of Vice-Chancellor in consultation with Director.

(3) He shall look after the academic affairs of Kalpana Chawla Government Medical College, Karnal, on the advice of Director.

(4) Suitable remuneration shall be attached to the office of the Dean, Kalpana Chawla Government Medical College, Karnal.

6. (1) The Medical Superintendent, Kalpana Chawla Government Medical College, Karnal shall be appointed by Executive Council:-

Medical
Supintendent,
Kalpana Chawla
Government
Medical College,
Karnal.

- (i) by direct recruitment through selection; or
 - (ii) by transfer or deputation of an officer from any Medical College State Government or Government of India.
- (2) He shall be having following qualifications and experience:-
- (a) A basic recognized medical qualification included in the Schedule to the Indian Medical Council Act, 1956 (102 of 1956).
 - (b) Master of Hospital Administration or MS/MD or equivalent qualification.
 - (c) Minimum 10 years Administrative experience.
 - (d) No person, who is less than 45 years or more than 55 years or age, shall be appointed to the post of Medical Superintendent and shall not hold office on attaining the age of 65 years.
 - (e) Minimum qualifications shall be subject to change as prescribed by the MCI.

(3) The duties and functions of the Medical Superintendent shall be to look after the affairs of the Hospital of Kalpana Chawla Government Medical College, Karnal and its employees i.e. Nurses, Para-Medical and other Group C & D employees under the overall control of Director.

(4) Suitable remuneration shall be attached to the office of the Medical Superintendent, Kalpana Chawla Government Medical College, Karnal.

7. (1) Principal, Dental College, University of Health Sciences, Karnal shall be appointed by Executive Council:-

Principal,
Dental College,
University of
Health Sciences,
Karnal.

- (i) by direct recruitment through selection; or
 - (ii) by transfer or deputation of an officer from any Medical College of the State Government or Government of India.
- (2) He shall be having following qualifications and experience:-
- (a) a basic recognized Dental qualification included in the Schedule to the Dentists Act, 1948 (16 of 1948).
 - (b) MDS or equivalent qualifications recognized by the Dental Council of India in the subject concerned;
 - (c) 5 years experience as professor or on equivalent post in any Dental subject in a Dental College/Institution recognized by the Dental Council of India;
 - (d) Minimum qualifications shall be subject to change as prescribed by the Dental Council of India.

(3) He shall be the administrative and academic head of the Dental College, University of Health Sciences, Karnal under the overall control of University.

(4) Suitable remuneration shall be attached to the office of the Principal, Dental College, University of Health Sciences, Karnal.

Controller of
Finance.

8. (1) The Controller of Finance shall be a whole time salaried officer of University and shall be appointed by the Executive Council on the recommendation of the Vice-Chancellor:-
- (i) by transfer or deputation of a person having experience of working as Chief Accounts Officer or on equivalent post in a Public Sector Department of the State Government; or
 - (ii) by direct selection through selection committee having following qualifications and experience:-
 - (a) Chartered Accountant from a recognized institute/organization;
 - (b) ten years experience of working in Finance and Accounts Department in a Public Sector Organization or in any other reputed institution/organization.
- (2) The Controller of Finance shall be the ex-officio Secretary of the Finance Committee but shall not be deemed to be a member of such Committee.
- (3) When the office of the Controller of Finance is vacant or when the Controller of Finance is by reason of illness, or any other cause is unable to perform the duties of his office, the duties of the office shall be performed by such person as the Vice-Chancellor may appoint for the purpose.
- (4) The Controller of Finance shall-
- (a) exercise general supervision over the funds of the University and shall advise the University as regards its financial policy; and
 - (b) perform such other functions as may be assigned to him by the Executive Council or as may be prescribed by the Statutes from time to time.
- (5) Subject to the control of the Executive Council, the Controller of Finance shall-
- (a) hold and manage the property and investments of the University, including trust and endowed property;
 - (b) ensure that the limits fixed by the Finance Committee for recurring and non-recurring expenditure for a year are not exceeded and that all moneys are expended on the purpose for which they are granted or allotted;
 - (c) be responsible for the preparation of annual accounts and the budget of the University and for their presentation to the Executive Council;
 - (d) keep a constant watch on the state of the cash and bank balances and on the state of investment;
 - (e) watch the progress of the collection of revenue and advise on the method of collection to be employed;
 - (f) ensure that the registers of buildings, land, furniture and equipment are maintained upto date and that stock checking of equipment and other connected material in all the offices, special centers, specialized laboratories, and institutions maintained by the University, is conducted;
 - (g) bring to the notice of the Vice-Chancellor any unauthorized expenditure and other financial irregularities and suggest action to be taken against the person responsible for it; and
 - (h) call for from any officer, centre, laboratory, college or institution maintained by the University, any information or returns that he may consider necessary for the performance of his duties.
- (6) The receipt of the Controller of Finance or person duly authorized in this behalf by the Executive Council for any money payable to the University shall be sufficient discharge for payment of such money.
- (7) Suitable remuneration shall be attached to the office of the Controller of Finance.

- 9.** The following persons in the service of the University are also declared to be the officers of the University, namely:-
- Others Officers of University.
- (a) Medical Superintendent, Kalpana Chawla Government Medical College, Karnal;
 - (b) Dean of Student Welfare;
 - (c) Chief Warden;
 - (d) Controller of Examinations;
 - (e) Librarian;
 - (f) Law Officer.
- 10.** (1) The dean of Students' Welfare and the Chief Warden shall be appointed by the Executive Council, on the recommendations of the Vice-Chancellor, from amongst the teachers of the University who shall not be below the rank of professor or equivalent rank, on such terms and conditions as the Vice-Chancellor may recommend to the Executive Council.
- Dean of Student's Welfare and Chief Warden.
- (2) Suitable remuneration shall be attached to the office of the Dean, Students Welfare and Chief Warden.
- 11.** (1) (i) The Controller of Examinations, shall be whole time salaried officer of the University and shall be appointed by the Executive Council, on the recommendations of the Vice-Chancellor;
- Controller of Examination.
- (a) by transfer or deputation of a teacher having ten years experience of working in a recognized Medical/Dental College or on equivalent post in National Board of Examination after Post Graduate qualification; or
 - (b) by direct recruitment through selection as per qualifications and experience decided by the Executive Council from time to time;
- (ii) The terms and conditions of service shall be specified by the Executive Council.
- (2) It shall be the duty of the Controller of examinations:-
- (a) to conduct examinations in a disciplined and efficient manner;
 - (b) to arrange for the setting of papers with strict regard to secrecy;
 - (c) to arrange for the evaluation of answer sheets in accordance with the planned time schedule for results;
 - (d) to constantly review the system of examinations in order to enhance the level of impartiality and objectivity with a view to making it a better instrument for assessing the attainments of students; and
 - (e) to do any other matter connected with the system of examinations which may, from time to time be assigned to him by the Vice-Chancellor.
- 12.** The Librarian shall be a wholetime salaried officer of the University and shall be appointed by the Executive Council on the recommendations of selection committee on such terms and conditions, as may be prescribed by Statutes, from time to time.
- Librarian.
- (2) Suitable remuneration shall be attached to the office of the Librarian
- 13.** (1) The Law Officer shall be a whole time salaried officer of the University and shall be appointed by the Executive Council on the recommendation of Vice-Chancellor:-
- Law Officer.
- (a) by transfer or deputation of an officer having ten years experience as Law Officer in the State Government; or
 - (b) by direct recruitment through selection as per qualifications and experience decided by the Executive Council from time to time.
- (2) The Law Officer shall be responsible for handling all the legal matters of the University and giving his expert advice on such matters.
- (3) He shall help the University administration in legal matters in any court of law.
- (4) Suitable remuneration shall be attached to the office of the Law Officer.

Court and its
Constitution.

14. The Court shall consist of the following members, namely:-

I. ex-officio members-

- (i) the Chancellor (Chairperson);
- (ii) the Vice-Chancellor;
- (iii) the Secretary to Government, Haryana, Finance Department, or his nominee not below the rank of Deputy Secretary;
- (iv) the Secretary to Government, Haryana, Medical Education and Research Department or his nominee not below the rank of Deputy Secretary;
- (v) the Legal Remembrancer and Administrative Secretary to Government, Haryana, Law and Legislative Department or his nominee not below the rank of Deputy Legal Remembrancer;
- (vi) the Director General, Health Services, Haryana or his nominee not below the rank of Director, Health Services;
- (vii) the Director;
- (viii) the Deans of Faculties;
- (ix) the Dean of Academic Affairs;
- (x) the Dean, Kalpana Chawla Government Medical College, Karnal.
- (xi) the Medical Superintendent, Kalpana Chawla Government Medical College, Karnal.
- (xii) the Principal, Dental College, University of Health Sciences, Karnal.
- (xiii) the Controller of Examinations;
- (xiv) the Registrar-Member-Secretary.

II. Other Members:-

- (i) two Principal/Heads of affiliated Medical Colleges by rotation as per seniority from the date of inception of the college;
- (ii) two Principals/Heads of affiliated Dental Colleges by rotation as per seniority from the date of inception of the college;
- (iii) one Principal/Head of affiliated College of Indian System of Medicine by rotation as per seniority from the date of inception of the college;
- (iv) two Heads of the Departments from Kalpana Chawla Government Medical College, Karnal/ Dental College, University of Health Sciences, Karnal as per seniority by rotation;
- (v) four professors of the Kalpana Chawla Government Medical College, Karnal, and one professor from Dental College, University of Health Sciences, Karnal as per seniority by rotation;
- (vi) two associate professors and one assistant professor from Kalpana Chawla Government Medical College, Karnal/ Dental College, University of Health Sciences, Karnal as per seniority by rotation;
- (vii) two teachers from affiliated Medical Colleges and two teachers from affiliated Dental Colleges as per seniority from the date of inception of the college by rotation, not more than one teacher from one college;
- (viii) two persons nominated by the Chancellor from amongst the persons having special interest in Health Sciences; and
- (ix) Law Officer.

III. The Registrar shall be ex-officio Member-Secretary of the Court.

IV. Save as otherwise expressly provided, the member of Court other than ex-officio members, shall hold office for a term of two years.

V. In all the meetings of the Court, two-fifths of the members shall form a quorum.

- 15.** (1) The Court shall meet at least once in a financial year. Meetings of Court.
- (2) A special meeting of the Court may be convened at any time, by the Chancellor, the Vice-Chancellor or on a written request by one-third of its members.
- 16.** Subject to the provisions of this Act, the Court shall have the following powers and functions, namely:— Powers of the Court.
- (a) to review, from time to time, the broad policies and programmes of the University and to suggest measures for the improvement and development of the University;
- (b) to consider and pass resolution on the annual report, annual budget and the annual accounts of the University and the audit report of such accounts;
- (c) to advise the Chancellor in respect of any matter which may be referred to it for advice; and
- (d) to perform such other functions as may be prescribed by the Statutes.
- 17.** The Executive Council shall consist of the following persons, namely:— Executive Council and its Constitution.
- I. ex-officio members:—
- (i) the Vice-Chancellor (Chairperson);
- (ii) the Secretary to Government, Haryana, Finance Department, or his nominee not below the rank of Deputy Secretary;
- (iii) the Secretary to Government, Haryana, Medical Education and Research Department or his nominee not below the rank of Deputy Secretary;
- (iv) the Director General, Health Services, Haryana or his nominee not below the rank of Director, Health Services;
- (v) the Director, Kalpana Chawla Government Medical College, Karnal (Vice-Chairman)
- (vi) the Dean, Academic Affairs;
- (vii) the Dean, Kalpana Chawla Government Medical College, Karnal;
- (viii) the Medical Superintendent, Kalpana Chawla Government Medical College, Karnal;
- (ix) the Principal, Dental College, University of Health Sciences, Karnal.
- II. Other Members:—
- (i) one Dean of Faculty to be nominated by the Vice-Chancellor, as per seniority by rotation;
- (ii) one professor (other than Deans of Faculties) from Medical/Dental as per seniority by rotation;
- (iii) one Principal/Head of affiliated Medical College and one Principal/head of affiliated Dental College of Health Sciences as per seniority from the date of inception of the college by rotation;
- (iv) one teacher (Medical/Dental) other than professors but including floating professor from Kalpana Chawla Government Medical College, Karnal/Dental College, University of Health Sciences, Karnal as per seniority by rotation;
- (v) two persons to be nominated by Chancellor on the recommendation of the Vice-Chancellor from amongst distinguished professionals and eminent persons from All India Institute of Medical Sciences (AIIMS), New Delhi, Postgraduate Institute of Medical Education and Research (PGIMER), Chandigarh, Sanjay Gandhi Postgraduate Institute (SGPGI), Lucknow, Indian Institute of Management (IIMS) and Health Management Sector.
- III. The Registrar shall be the ex-officio Secretary of the Executive Council.
- IV. Two-fifths of the members shall form a quorum.
- V. Save as otherwise expressly provided, the members of Executive Council, other than ex-officio members, shall hold office for a term of two years.
- VI. The Executive Council shall meet at least once in four months or earlier as and when required.

Powers of
Executive
Council.

18. The Executive Council shall exercise the following powers, namely:-

- (a) to hold, control and administer the revenue, property and funds of the University;
- (b) to create teaching and academic posts, to determine the number and emoluments of such posts and to define the duties and conditions of service of teachers and other academic staff:

Provided that the matters of creation of new posts involving additional financial liability shall hold good if the representative of the Government as given below:-

i.e. Secretary, Finance Department or his representative;

or

Secretary, Medical Education and Research Department or his representative; or

Director General, Health Services or his representative,

is present at the time of taking such decision and has consented to such decision:

Provided further that in case the Government representative from the Finance/Medical Education and Research Department is not present in two consecutive meetings even after the proper notice, then the Executive Council may approve the proposal regarding creation of posts:

Provided further that in respect of the numbers, qualifications and the emoluments of teachers and academic staff, the Executive Council shall take action after considering the recommendations of the Academic Council and the Finance Committee:

Provided further that in respect of qualifications of teachers and academic staff, the Executive Council shall take action after considering the recommendations of Academic Council and also the Regulations laid by the Medical Council of India/Dental Council of India and other concerned statutory bodies;

- (c) to appoint teachers except Director and other academic staff, on the recommendations of selection committees constituted for the purpose and to fill up temporary vacancies therein;
- (d) to create administrative, ministerial and other posts and to make appointments thereto, in the manner prescribed by the Statutes;
- (e) to manage and regulate the finances, accounts, investments, property, business and all other administrative affairs of the University and for that purpose to appoint such agents as it may think fit;
- (f) to invest any money belonging to the University including any unapplied income in such stocks, funds, shares or securities as it shall, from time to time think fit or in the purchases of immovable property in India with the like powers of varying such investments from time to time;
- (g) to transfer or accept transfer of any movable and immovable property on behalf of the University;
- (h) to provide building, premises, furniture and apparatus and other means needed for carrying on the work of the University;
- (i) to select a common seal for the University;
- (j) to delegate any of its powers to the Vice-Chancellor, the Registrar or such other employee or authority of the University or to a committee appointed by it, as it may deem fit;
- (k) to enter into, vary, carry out, or cancel contracts on behalf of the University;
- (l) to make, amend or repeal the Statutes;
- (m) to make decisions regarding maintenance of discipline among students;
- (n) to exercise such other powers and perform such other duties as may be conferred or assigned to the Executive Council by the Act, the Statutes, or the Ordinances; and
- (o) to exercise all powers of the University not otherwise provided for by the Act, the Statutes, the Ordinances.

19. The Academic Council shall consist of the following persons namely:-

Academic Council and its Constitution.

I. ex-officio members:-

- (i) Vice-Chancellor (Chairperson);
- (ii) Director, Kalpana Chawla Government Medical College, Karnal;
- (iii) Director General, Health Services, Haryana;
- (iv) Principal, Dental College, University of Health Sciences, Karnal;
- (v) Dean, Academic Affairs;
- (vi) Dean, Kalpana Chawla Government Medical College, Karnal;
- (vii) Deans of Faculties of the University;
- (viii) Dean of Students' Welfare, if any;
- (ix) All heads of Medical and Dental specialties in Kalpana Chawla Government Medical College, Karnal and Dental College, University of Health Sciences, Karnal;
- (x) Principals of constituent college such as Nursing, Pharmacy, Physiotherapy etc;
- (xi) Controller of Examinations, University of Health Sciences, Karnal;
- (xii) Chief Vigilance Officer, University of Health Sciences, Karnal;
- (xiii) Heads of all Colleges affiliated to the University, not represented by the Deans of Faculties; and
- (xiv) Registrar-Member-Secretary.

II. Other Members:-

- (i) all Chairman of Board of Studies;
- (ii) four professor (Medical) and one professor (Dental) from Kalpana Chawla Government Medical College, Karnal and Dental College, University of Health Sciences, Karnal, as per seniority by rotation;
- (iii) two eminent experts in health sciences education, who are from outside the University or its affiliated colleges, nominated by the Vice-Chancellor;
- (iv) one person from each category of assistant professor/associate professor/professor by rotation as per seniority from Kalpana Chawla Government Medical College, Karnal;
- (v) one teacher from Dental College, University of Health Sciences, Karnal by rotation as per seniority;
- (vi) one teacher from affiliated Medical Colleges as per seniority from the date of inception of the college by rotation; and
- (vii) two teachers from affiliated Dental Colleges as per seniority from the date of inception of the college by rotation.

III. The Registrar shall be the Member-Secretary of Academic Council.**IV.** Two-fifths of the members shall form a quorum.**V.** Save as otherwise expressly provided, the members of the Academic Council, other than Ex-officio members, shall hold office for a term of two years:

Provided that any other Chairman/Officer of the University whose association is necessary regarding a particular item may be invited to attend the meeting. However, the special invitee shall not have any right to vote.

Powers of
Academic
Council.

- 20.** (1) The Academic Council shall exercise the following powers, namely:-
- (a) to exercise general supervision over the academic policies of the University and to give directions regarding methods of instruction, co-operative teaching among institutions, evaluation of research or improvements in academic standards;
 - (b) to consider matters of general academic interest either on its own initiative or on a reference by the Chancellor, the Vice-Chancellor, the Executive Council or a Faculty and to take appropriate action thereon;
 - (c) to recommend to the Executive Council, the creation and abolition of teaching posts;
 - (d) to prescribe syllabi and courses of study for various examinations on the recommendations of the Faculties;
 - (e) to frame such Regulations consistent with the Statutes and Ordinances regarding the academic functions of the University, discipline, residence, admissions, awards of fellowships, studentships, scholarships, medals and prizes, fee concessions, corporate life and attendance; and
 - (f) to exercise such other powers and perform such other duties as may be conferred or assigned to the Academic Council by the Act, the Statutes or the Ordinances.
- (2) All decisions of the Academic Council concerning syllabi, courses of studies and conducting of examinations so far as they are not provided for by the Statutes and Ordinances shall be final.

Composition of
Finance
Committee.

- 21.** The Finance Committee shall consist of the following persons, namely:-
- I. ex-officio members-
 - (i) the Vice-Chancellor (Chairpersons);
 - (ii) the Secretary to Government, Haryana, Medical Education and Research Department or his nominee not below the rank of Deputy Secretary;
 - (iii) the Secretary to Government, Haryana, Finance Department, or his nominee not below the rank of Deputy Secretary;
 - (iv) the Director General, Health Services, Haryana or his nominee not below the rank of Director Health Services;
 - (v) the Registrar;
 - (vi) the Director, Kalpana Chawla Government Medical College, Karnal, Vice-Chairman;
 - (vii) Medical Superintendent, Kalpana Chawla Government Medical College, Karnal; and
 - (viii) the Controller of Finance;
 - II. Other Members:-
 - (i) two outside members having expertise in finance to be nominated by the Chancellor on the recommendation of the Vice-Chancellor;
 - (ii) two Deans of Faculties to be nominated by the Vice-Chancellor; and
 - (iii) one nominee of Dental College, University of Health Sciences, Karnal appointed by Vice-Chancellor.
 - III. The Controller of Finance shall be the Member-Secretary of the Committee.
 - IV. Nominated members of the Finance Committee shall hold office for a term of two years.
 - V. Three members, out of whom at least one member shall be a Government nominee, shall form the quorum.

Functions and
powers of
Finance
Committee.

- 22.** (1) The Finance Committee shall examine the accounts and scrutinize the proposals for expenditure and shall submit the annual budget to the Executive Council for approval. No expenditure in the budget shall be incurred by the University without the prior approval of the Finance Committee which shall fix limits for the total recurring and non-recurring expenditure for the year based on the resources and the income of the University. No expenditure shall be incurred by the University in excess of the limits so fixed.

(2) It shall examine and recommend the Executive Council about the creation of teaching and other posts.

(3) The annual accounts and official estimates of the University shall be laid before the Finance Committee for its consideration and comments thereon and thereafter submitted to the Executive Council for approval.

23. There shall be the following Faculties:-

Faculties of University.

- (i) Faculty of Medicine and Allied Departments;
- (ii) Faculty of Surgery and Allied Departments;
- (iii) Faculty of Para-clinical Sciences in Pathology, Pharmacology, Microbiology and Forensic Medicine;
- (iv) Faculty of Pre-clinical Sciences - Anatomy, Physiology, Biochemistry, Biotechnology;
- (v) Faculty of Dental Sciences;
- (vi) Faculty of Pharmaceutical Sciences- Pharmacy and other such allied Departments;
- (vii) Faculty of Para-medical Sciences - Nursing, Physiotherapy and Occupational Therapy etc;
- (viii) Faculty of Indian system of Medicine-Ayurveda, Homeopathy, Alternative Medicine Integral Health, Yoga, Reflexology, Traditional System of Medicine; and
- (ix) any other Faculty approved by the appropriate authority.

24. (1) Each Faculty shall consist of:-

Constitution of Faculties.

- (i) Dean of Faculty (Chairperson);
- (ii) Chairperson of the Boards of Studies included in that Faculty;
- (iii) one professor from each Department on the basis of seniority by rotation;
- (iv) one professor, one associate professor and one assistant professor or equivalent from each Department included in the Faculty by rotation according to seniority:

Provided that wherever considered necessary, the Vice-Chancellor may on the recommendation of the Dean increase the number of members.

(2) Members nominated shall hold office for two years:

Provided that the Executive Council, at the request of the Academic Council, may increase the tenure of member of a Faculty.

(3) The Registrar shall be the Secretary of every faculty.

(4) Two-fifths of the members in each Faculty shall form the quorum.

25. (1) There shall be a Dean of each Faculty who shall be appointed by the Vice-Chancellor. He shall be appointed by seniority and rotation from amongst professors of different Departments comprising the Faculty unless otherwise specified:

Deans of Faculties.

Provided that where there is no professor in a Department, the Vice-Chancellor may appoint the Dean of Faculty.

(2) Suitable remuneration shall be attached to the office of the Dean who shall hold office for two years.

(3) The Dean shall convene the meeting of Faculty and shall preside over them.

(4) He shall be responsible for the coordination of teaching therein and the execution of the decision of the Faculty. The Dean shall have the right to present and to take part in discussion at any Committee of the Faculty but shall have no right to vote if he is not a member of the Committee.

26. (1) All the Medical Faculties shall be constituted as follows:-

Constitution of Medical Faculties.

- (i) Dean of the Faculty;
- (ii) Chairman of each Board of Studies included in the Faculty;
- (iii) one professor from each Department which constitute the Post Graduate Board of Studies included in the faculty;
- (iv) one professor, associate professor and assistant professor each from the Departments which constitute the Post Graduate Board of Studies included in the Faculty, on the basis of seniority by rotation for a term of one year;

- (v) one professor, one associate professor/ reader and one assistant professor/lecturer from the affiliated colleges by rotation and seniority for a term of one year;
- (vi) such other persons excluding members of Academic Council not exceeding two in number as may be nominated for two years to the Faculty by the Academic Council on account of their expert knowledge of the subjects comprising the Faculty.
- (2) The Registrar shall be the Secretary of the Faculty.
- (3) Two-fifths of the members in each Faculty shall form a quorum.
- (4) Any member who ceases to hold the qualification by virtue of which he was appointed to the Faculty shall cease to be the member thereof.
- Constitution of Dental Faculties.
- 27.** (1) All the Dental Faculties shall be constituted as follows:-
- (i) Dean of the Faculty - ex-officio Principal, Dental College, University of Health Sciences, Karnal;
- (ii) Chairman of each Board of Studies included in the Faculty;
- (iii) one professor from each Department which constitute the Post Graduate Board of Studies included in the faculty;
- (iv) one professor, associate professor and assistant professor each from the Departments which constitute the Post Graduate Board of Studies included in the Faculty, on the basis of seniority by rotation for a term of one year;
- (v) one professor, one associate professor/ reader and one assistant professor/lecturer from the affiliated colleges by rotation and seniority for a term of one year;
- (vi) such other persons excluding members of Academic Council not exceeding two in number as may be nominated for two years to the Faculty by the Academic Council on account of their expert knowledge of the subjects comprising the Faculty.
- (2) The Registrar shall be the Secretary of the Faculty.
- (3) Two-fifths of the members in each Faculty shall form a quorum.
- (4) Any member who ceases to hold the qualification by virtue of which he was appointed to the Faculty shall cease to be the member thereof.
- Constitution of Pharmaceutical Sciences Faculties.
- 28.** (1) Faculty of Pharmaceutical Sciences shall be constituted as follows:-
- (i) Dean of the Faculty;
- (ii) Chairman of each Board of Studies included in the Faculty;
- (iii) professor of the concerned Department;
- (iv) Principal/ Heads of Colleges of Pharmacy;
- (v) One professor, associate professor and assistant professor each from the Departments which constitute each of the Post Graduate Board of Studies included in the Faculty on the basis of seniority by rotation for a term of one year;
- (vi) one professor, one associate professor/ reader and one assistant professor/lecturer from the affiliated colleges by rotation and seniority for a term of one year;
- (vii) such other persons excluding members of Academic Council not exceeding two in number as may be nominated for two years to the Faculty by the Academic Council on account of their expert knowledge of the subjects comprising the Faculty.
- (2) The Registrar shall be the Secretary of the Faculty.
- (3) Two-fifths of the members in each Faculty shall form a quorum.
- (4) Any member who ceases to hold the qualification by virtue of which he was appointed to the Faculty shall cease to be the member thereof.

- 29.** (1) Faculty of Para-Medical Sciences-Nursing, Physiotherapy and Occupational Therapy etc. shall be constituted as follows:-
- Constitution of Para-Medical Faculties.
- (i) Dean of the Faculty ex-officio Director, Kalpana Chawla Government Medical College, Karnal;
 - (ii) Chairman of each Board of Studies included in the Faculty;
 - (iii) professor of the concerned Department;
 - (iv) Principal/Heads of Colleges of Para-Medical Sciences;
 - (v) one professor, associate professor and assistant professor each from the Departments which constitute each of the Post Graduate Board of Studies included in the Faculty on the basis of seniority by rotation for a term of one year;
 - (vi) one professor, one associate professor/ reader and one assistant professor/lecturer from the affiliated colleges by rotation and seniority for a term of one year;
 - (vii) such other persons excluding members of Academic Council not exceeding two in number as may be nominated for two years to the Faculty by the Academic Council on account of their expert knowledge of the subjects comprising the Faculty.
- (2) The Registrar shall be the Secretary of the Faculty.
 - (3) Two-fifths of the members in each Faculty shall form a quorum.
 - (4) Any member who ceases to hold the qualification by virtue of which he was appointed to the Faculty shall cease to be the member thereof.
- 30.** (1) Faculty of Indian system of Medicine-Ayurveda, Homeopathy, Alternative Medicine - Integral Health, Yoga, Reflexology, Traditional System of Medicine shall be constituted as follow:-
- Constitution of Indian System of Medicine Faculty.
- (i) Dean of the Faculty- Principal of affiliated College as per seniority from the date of inception of the college by rotation;
 - (ii) Chairman of each Board of Studies included in the Faculty;
 - (iii) Principal/Heads of colleges of Indian System of Medicine;
 - (iv) one professor from each discipline which constitute the Post Graduate Board of Studies as per seniority from the date of inception of the college by rotation;
 - (v) two teachers from each discipline which constitute the Post Graduate Board of Studies as per seniority from the date of inception of the college by rotation for a term of one year;
 - (vi) such other persons excluding members of Academic Council not exceeding two in number as may be nominated for two years to the Faculty by the Academic Council on account of their expert knowledge of the subjects comprising the Faculty.
- (2) The Registrar shall be the Secretary of the Faculty.
 - (3) Two-fifths of the members in each Faculty shall form a quorum.
 - (4) Any member who ceases to hold the qualification by virtue of which he was appointed to the Faculty shall cease to be the member thereof.
- 31.** (1) Each Department/specialty/super specialty shall be headed by a Head of Department. If the professor is not available then the senior most teacher shall officiate as Head of the Department.
- Head of Department.
- (2) In case a senior person is on long leave, the next eligible person shall officiate as Head of the Department.
- 32.** (1) All appointments to teaching and Gazetted posts shall be made by the Executive Council on the recommendations of the selection committees.
- Appointments.
- (2) Notwithstanding anything contained in clause(1), the Vice-Chancellor may, where he considers necessary, make an contractual/ temporary appointment for a period not exceeding six months, if it is not possible or desirable to make regular appointments.

Selection
Committee.

33. (1) A selection committee for appointments of any professor, teacher and other Gazetted posts shall be constituted as follows:-

- (i) the Vice-Chancellor (Chairman);
- (ii) the Director, Kalpana Chawla Government Medical College, Karnal;
- (iii) Head of the concerned Department (except for the post of Medical Superintendent, Principal, Dental College, University of Health Sciences, Karnal. Controller of Examination and Controller of Finance);
- (iv) two outside experts in the concerned subject/area out of the list recommended by the Vice-Chancellor and approved by the Executive Council;
- (v) nominee of the Chancellor;
- (vi) the Registrar, shall be the Secretary of the selection committee.

Note: In case of selection for Dental College, University of Health Sciences, Karnal, the Principal, Dental College, University of Health Sciences, Karnal shall also be the member of the selection committee.

(2) The quorum shall be of four members out of which one outside expert must be present.

(3) The selection committee shall consider and submit to the Executive Council recommendations as to the appointment referred to it. If the Executive Council is unable to accept the recommendations made by the committee, it shall record its reasons and submit the case to the Chancellor for final orders.

Establishment
Committee.

34. (1) The establishment committee for recommending recruitment to non-teaching and other para-medical post shall consist of-

- (i) the Vice-Chancellor (Chairman);
- (ii) the Director, Kalpana Chawla Government Medical College, Karnal;
- (iii) the Dean, Kalpana Chawla Government Medical College, Karnal;
- (iv) the Medical Superintendent, Kalpana Chawla Government Medical College, Karnal;
- (v) Head of the concerned Department;
- (vi) one Members of the Executive Council nominated by the Vice-Chancellor;
- (vii) the Registrar, who shall be the Member-Secretary of the establishment committee;

(2) The quorum shall be of four members.

(3) The establishment committee shall consider and submit to the Executive Council recommendations as to the appointment referred to it. If the Executive Council is unable to accept the recommendations made by the committee, it shall record its reasons and submit the case to the Chancellor for final orders.

Constitution and
function of
Planning Board.

35. (1) The Planning Board shall consist of-

- (i) the Vice-Chancellor (Chairperson);
- (ii) the Secretary to Government, Haryana, Finance Department or nominee not below the rank of Deputy Secretary;
- (iii) the Secretary to Government, Haryana, Medical Education and Research Department or nominee not below the rank of Deputy Secretary;
- (iv) the Director General, Health Services, Haryana or a nominee not below the rank of Director, Health Services;
- (v) the Director, Kalpana Chawla Government Medical College, Karnal (Vice-Chairman);
- (vi) Medical Superintendent, Kalpana Chawla Government Medical College, Karnal;
- (vii) the Controller of Finance;
- (viii) not more than seven persons of high standing in education and industry who shall be appointed by the Chancellor on the recommendation of the Vice-Chancellor for a term of two years which may include the following-

- (a) Nominee of the Medical Council of India/Dental Council of India;
- (b) Director of one of All India Institute of Medical Sciences, New Delhi/ Post Graduate Institute of Medical Education and Research, Chandigarh/TATA Memorial, Mumbai or his nominee;
- (c) Director of one of the Indian Institute of Management or his nominee;
- (d) Vice-Chancellor of one of the Health Universities of India or his nominee;
- (e) nominee of the University Grants Commission;
- (f) five eminent persons in Medical/Dental/ Health Education and related Industry;

(ix) the Registrar shall be the Member-Secretary of the Board.

(2) The recommendations of the Board shall be implemented after they are approved by appropriate authorities of the University.

(3) The Board shall advise on the planning and development of the University particularly in respect of the standard of education and research in the University.

(4) The meeting of the Planning Board shall be held at least once or maximum two in a year.

36. Convocation of the University for conferring of degrees and for other purposes shall be held in such manner as may be laid down by the Executive Council from time to time, by means of an Ordinance: Convocation.

Provided that every proposal to confer an honorary degree shall be subject to the confirmation by the Chancellor.

37. There shall be University Teaching Departments duly created by the Academic Council on the recommendation of the Vice-Chancellor in the various Faculties of the University. Departments;

38. The Departments of Studies shall be assigned to various Faculties by the Academic Council on the recommendation of the Vice-Chancellor. Assignments of Departments Studies to Faculties.

39. (1) (i) Every Department of studies, included in a Faculty where there is a Post Graduate teaching in the subject at University level, shall have the Post Graduate Board of Studies. Post Graduate Board of Studies.

(ii) The term of each Board of Studies shall be of two years.

(2) (i) Each Board of Post Graduate studies shall consist of-

- (a) Chairman from amongst the professors in the subjects constituting the Board on the basis of seniority and rotation;
- (b) professor of the Department having Post Graduate teaching;
- (c) one professor/associate professor and one assistant professor from the Department having Post Graduate teaching as per seniority from the date of inception of the college by rotation;
- (d) one professor, one associate professor/ reader and one assistant professor/lecturer from the affiliated colleges having Post Graduate teaching in the subject as per seniority from the date of inception of the college by rotation;
- (e) one outside expert to be nominated by the Vice-Chancellor from a panel recommended by the Chairman;
- (f) Dean of the Faculty concerned member, ex-officio.

(ii) The Chairman shall nominate any member out of clause (2) as Secretary.

(iii) Members of the Board of Studies other than ex-officio, shall hold office for a term of two years; provided that if any member ceases to hold the qualification by virtue of which he was appointed to the Faculty, he shall cease to be the member thereof.

(iv) Two-fifths of the members shall form a quorum.

Under Graduate Board of Studies in Bachelor of Medicine and Bachelor of Surgery.

- 40.** (1) Under Graduate Board of Studies in Bachelor of Medicine and Bachelor of Surgery shall consist of-
- (i) Director, Kalpana Chawla Government Medical College, Karnal, Chairman, ex-officio;
 - (ii) Dean, Kalpana Chawla Government Medical College, Karnal, Member-Secretary;
 - (iii) Head of the Department/professors of the subjects forming the MBBS Course;
 - (iv) one professor, one associate professor and one assistant professor of the subjects forming the MBBS Course as per seniority by rotation;
 - (v) Principal/Director of all the affiliated colleges;
 - (vi) one professor, one associate professor/ reader and one assistant professor/lecturer of relevant subjects from the affiliated colleges as per seniority from the date of inception of the college by rotation;
 - (vii) one outside expert to be nominated by the Vice-Chancellor from a panel recommended by the Chairman;
- (2) The Chairman shall nominate any member out of clause (1) as Secretary if Dean, Kalpana Chawla Government Medical College, Karnal is not available.
- (3) Members of the Board of Studies other than ex-officio shall hold the office for a term of two years; provided that if any member ceases to hold the qualification by virtue of which he was appointed to the Faculty, he shall cease to be the member thereof.
- (4) Two-fifths of the members shall form a quorum.

Under Graduate Board of Studies in Bachelor of Dental Surgery.

- 41.** (1) Under Graduate Board of Studies in Bachelor of Dental Surgery shall consist of-
- (i) Principal, Postgraduate Institute of Dental College, University of Health Sciences, Karnal, Ex officio Chairman;
 - (ii) Head of the Department/professors of the teaching departments;
 - (iii) one professor/one associate professor and one assistant professor from relevant Department (Dental College, University of Health Sciences, Karnal) as per seniority by rotation;
 - (iv) Principal/Director of all the affiliated colleges;
 - (v) one professor, one associate professor/ reader and one assistant professor/lecturer from the affiliated colleges as per seniority from the date of inception of the college by rotation;
 - (vi) one outside expert to be nominated by the Vice-Chancellor from a panel recommended by the Chairman.
- (2) The Chairman shall nominate any member out of clause (1) as Secretary.
- (3) Members of the Board of Studies other than ex-officio shall hold office for a term of two years; provided that if any member ceases to hold the qualification by virtue of which he was appointed to the Faculty, he shall cease to be the member thereof.
- (4) Two-fifths of the members shall form a quorum.

Under Graduate Board of Studies in Pharmaceutical Sciences.

- 42.** (1) Under Graduate Board of Studies in Pharmaceutical Sciences shall consist of-
- (i) Director, Kalpana Chawla Government Medical College, Karnal, Chairman, ex-officio;
 - (ii) Dean, Kalpana Chawla Government Medical College, Karnal;
 - (iii) professor/Head of the Department of the relevant University teaching Department;
 - (iv) two teachers from relevant teaching Department as per seniority by rotation;
 - (v) Principal/Director of all the affiliated colleges;
 - (vi) two teachers from the affiliated colleges as per seniority from the date of inception of the college by rotation;
 - (vii) one outside expert to be nominated by the Vice-Chancellor from a panel recommended by the Chairman.
- (2) The Chairman shall nominate any member out of clause (1) as Secretary.
- (3) Members of the Board of Studies other than ex-officio shall hold the office for a term of two years; provided that if any member ceases to hold the qualification by virtue of which he was appointed to the Faculty, he shall cease to be the member thereof.

- (4) Two-fifths of the members shall form a quorum.
- 43.** (1) Under Graduate Board of Studies in Para-Medical Sciences shall consist of-
- (i) Director, Kalpana Chawla Government Medical College, Karnal, Chairman, ex-officio;
 - (ii) Dean, Kalpana Chawla Government Medical College, Karnal;
 - (iii) Principal/Director of all the colleges;
 - (iv) two teachers from each College of Para-medical sciences of Kalpana Chawla Government Medical College, Karnal as per seniority by rotation;
 - (v) two teachers from relevant teaching Departments as per seniority by rotation;
 - (vi) one teacher from each discipline of the affiliated colleges as per seniority from the date of inception of the college by rotation;
 - (vii) one outside expert to be nominated by the Vice-Chancellor from a panel recommended by the Chairman.
- (2) The Chairman shall nominate any member out of clause (1) as Secretary.
- (3) Members of the Board of Studies other than ex-officio shall hold office for a term of two years; provided that if any member ceases to hold the qualification by virtue of which he was appointed to the Faculty, he shall cease to be the member thereof.
- (4) Two-fifths of the members shall form a quorum.
- 44.** (1) Under Graduate Board of Studies in Indian System of Medicine shall consist of-
- (i) Principal of an affiliated college as per seniority from the date of inception and by rotation shall be the Chairman;
 - (ii) Principal/Director of all the affiliated colleges;
 - (iii) two teachers from each discipline of the affiliated colleges as per seniority from the date of inception of the college by rotation;
 - (iv) one outside expert to be nominated by the Vice-Chancellor from a panel recommended by the Chairman.
- (2) The Chairman shall nominate any member out of clause (1) as Secretary.
- (3) Members of the Board of Studies other than ex-officio shall hold the office for a term of two years; provided that if any member ceases to hold the qualification by virtue of which he was appointed to the Faculty, he shall cease to be the member thereof.
- (4) Two-fifths of the members shall form a quorum.
- 45.** A degree, diploma, certificate and other academic distinctions may be withdrawn by the University-
- (i) if the candidature of the person concerned has been cancelled or result quashed in accordance with the manner laid down by the Ordinance; or
 - (ii) if the candidate has misbehaved at a convocation of the University; provided that the question whether a person has misbehaved in terms of this Statute shall be finally decided by the Vice-Chancellor; or
 - (iii) when sufficient evidence is laid before the Academic Council showing that any person who was conferred degree or diploma etc. by the University has been convicted of what in their opinion is a serious offence, the Academic Council may recommend to the Executive Council that such a degree or diploma etc. be cancelled.
- 46.** Approval and recognition to a teacher may be withdrawn by the University-
- (i) if the teacher fails to perform duties in accordance with the manner laid down by the Ordinances; or
 - (ii) if sufficient evidence is laid before the Executive Council that the teacher has committed an act which in their opinion is a serious offence.
- 47.** The University shall provide for the benefit of its officers, teachers and other employees gratuity, ex-gratia grant etc. on the pattern of the Government.
- 48.** The number and value of fellowships, scholarships, medals and prizes to be awarded shall be determined by the Executive Council either on its own initiative or on the recommendations of the Academic Council or the Finance Committee, as the case may be.

Under Graduate Board of Studies in Para-Medical Sciences.

Under Graduate Board of Studies in Indian System of Medicine.

Withdrawal of degree, diploma etc.

Withdrawal of approval, recognition of teachers.

Gratuity, ex-gratia grant etc.

Fellowships, Scholarships, medals and prizes.

Limitation of term of membership.	<p>49. (1) Notwithstanding anything contained in the Statutes, Ordinances or Regulations, a person, who is a member of any authority or body of the University in his capacity as member of that particular authority or body or as a holder of particular appointment, shall hold office so long only as he continues to be member of that particular authority or body or the holder of that particular appointment, as the case may be:</p> <p style="padding-left: 40px;">Provided that a teacher-member of any authority or body of the University who resign his service or proceeds on leave for six months or more shall cease to be a member of the respective body and a substitute member shall be appointed. If the period of his leave is less than six months, his membership shall be held in abeyance till his return or the expiry of the period of six months, whichever is later. No substitute member shall be appointed or elected, where the membership is held in abeyance.</p> <p>(2) If a teacher is on leave for a period of six months or more, he shall not be eligible for nomination or re-election for that particular vacancy. He shall, however, be eligible for nomination or election in a vacancy which may arise after his return from leave.</p>
Termination of membership etc.	<p>50. Notwithstanding anything contained in these Statutes, Ordinances or Regulations, no person, who has been convicted of any offence involving moral turpitude or has been dismissed for misconduct from a Government or Semi Government institution or from a University or an educational institution of any kind, shall be eligible to become or to continue as a member of any authority of the University or of any committee appointed by the University. A person under suspension shall not be allowed to sit in any meeting of above authorities or committees during the period of his suspension.</p>
Disqualification for membership.	<p>51. If a person is debarred by the Academic Council from any work of the University on account of any kind of malpractice on his part in connection with a University examination, such a person shall be disqualified to become, or to continue as a member of any body or authority of the University so long as the bar lasts.</p>
Delegation of administrative and financial powers.	<p>52. (1) The officers, teachers and other employees of the University may exercise, subject to the control of the Vice-Chancellor and the superior officers concerned such administrative and financial powers, as the Executive Council may delegate through Statutes, Ordinances or Regulations or by resolutions adopted by it.</p> <p>(2) The Vice-Chancellor or the Registrar, with the approval of the Vice-Chancellor, may delegate to an officer, teacher or any other employee of the University such powers as he considers necessary which have been vested in them by the Statutes, Ordinances and Regulations.</p>
Special mode of appointment.	<p>53. (1) Notwithstanding anything contained in the Statutes, Ordinances and Regulations, the Executive Council may invite a person of high academic distinction and professional attainments to accept a post of professor in the University, on such terms and conditions as it may deem fit and on the person agreeing to do so, appoint him to the post.</p> <p>(2) The Executive Council may appoint a teacher or any other staff working in any other University or Organization or Government, either by deputation or in accordance with the manner laid down in the Ordinances.</p>
Superannuation.	<p>54. (1) The age of superannuation of the member of service in the University shall be of 62 years:</p> <p style="padding-left: 40px;">Provided that the superannuation age of teachers imparting Medical Education in constituent Medical and Dental Colleges of the University and in Medical and Dental Colleges affiliated to the University shall be 65 years:</p> <p style="padding-left: 40px;">Provided further that the superannuation age of teachers imparting Nursing Pharmacy and Physiotherapy shall be 62 years.</p>

KULDIP JAIN,
Secretary to Government Haryana,
Law and Legislative Department.

PART – I**HARYANA GOVERNMENT****LAW AND LEGISLATIVE DEPARTMENT****Notification**

The 2nd April, 2018

No. Leg. 10/2018.— The following Act of the Legislature of the State of Haryana received the assent of the Governor of Haryana on the 27th March, 2018 and is hereby published for general information :-

HARYANA ACT NO. 7 OF 2018**UNIVERSITY OF HEALTH SCIENCES, KARNAL (AMENDMENT) ACT, 2018****AN****ACT**

further to amend the University of Health Sciences, Karnal Act, 2016.

Be it enacted by the Legislature of the State of Haryana in the Sixty-ninth Year of the Republic of India as follows:-

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| 1. This Act may be called University of Health Sciences, Karnal (Amendment) Act, 2018. | Short title. |
| 2. In the long title of University of Health Sciences, Karnal Act, 2016 (hereinafter called the principal Act), for the words and sign “UNIVERSITY OF HEALTH SCIENCES, KARNAL”, the words and sign “PANDIT DEEN DAYAL UPADHAYAYA UNIVERSITY OF HEALTH SCIENCES, KARNAL” shall be substituted. | Amendment of long title of Haryana Act 27 of 2016. |
| 3. In the preamble to the principal Act, for the words and sign “University of Health Sciences, Karnal”, the words and sign “Pandit Deen Dayal Upadhayaya University of Health Sciences, Karnal” shall be substituted. | Amendment of preamble to Haryana Act 27 of 2016. |
| 4. In the short title of the principal Act, for the words and sign “University of Health Sciences, Karnal”, the words and sign “Pandit Deen Dayal Upadhayaya University of Health Sciences, Karnal” shall be substituted. | Amendment of short title of Haryana Act 27 of 2016. |
| 5. In clause (x) of section 2 of the principal Act, for the words and sign “University of Health Sciences, Karnal”, the words and sign “Pandit Deen Dayal Upadhayaya University of Health Sciences, Karnal” shall be substituted. | Amendment of section 2 of Haryana Act 27 of 2016. |
| 6. In sub-section (1) of section 3 of the principal Act, for the words and sign “University of Health Sciences, Karnal”, the words and sign “Pandit Deen Dayal Upadhayaya University of Health Sciences, Karnal” shall be substituted. | Amendment of section 3 of Haryana Act 27 of 2016. |
| 7. In clause (viii) of section 12 of the principal Act, for the words and sign “University of Health Sciences, Karnal”, the words and sign “Pandit Deen Dayal Upadhayaya University of Health Sciences, Karnal” shall be substituted. | Amendment of section 12 of Haryana Act 27 of 2016. |
| 8. In section 20 of the principal Act, for the words and sign “University of Health Sciences, Karnal”, wherever occurring, the words and sign “Pandit Deen Dayal Upadhayaya University of Health Sciences, Karnal” shall be substituted. | Amendment of section 20 of Haryana Act 27 of 2016. |

KULDIP JAIN,
Secretary to Government, Haryana,
Law and Legislative Department.